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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 465/(MAH)/2017
I.A. No. 71/2017

CORAM:

Present:

SHRI B. S.V. PRAKASH KUMAR
MEMBER (J)


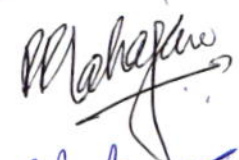

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 16.10.2017

NAME OF THE PARTIES: Dalip Singh Tuli & Ors.
V/s.
Tuli Hotels Pvt.Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	CS Pinkesh Jaiswal Rahul Navichandani	Respondent R2 Sr Advocate (Adv. for the Petitioner)	 Rahul Navichandani
2	CS RITESH R MAHADAN. Pinak Bhargava Roshan Puro	For R2 Adv. for the Petitioners	 Mahesh  Pinak Bhargava

ORDER

IA 71/2017 in CP 465/241-242/NCLT/MB/MAH/2017

For the professional appearing on behalf of the Respondent side has filed an application for vacation of the stay already granted, since the Petitioner side has filed reply, the Respondent side is directed to file rejoinder, if any, on or before next date of hearing.

Contd...2/-

IA 71/2017 in CP 465/241-242/NCLT/MB/MAH/2017

List this application for hearing with peremptory direction to the petitioner side to argue this matter on next date of hearing because this order has been passed in the absence of Respondent side.

The Corporate Debtor side has given undertaking that they will not hold any meeting until next date of hearing.

List this matter on 3.11.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)